

12

(6)

24-01-2003

RA - 43/2002 in

CA - 2065/2001

Present: Shri Yogesh Sharma, Jd. Counsel for
applicants in CA.

Shri Rajeev Bansal, Jd. Counsel for
official respondents

None for private respondents

The official respondents who
have filed the reply to the review application
has taken a preliminary objection that the
RA is barred by time as the review application
have been seeking review of order
dated 5.12.2001.

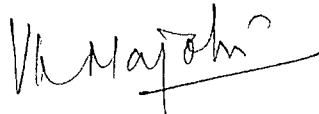
Shri Yogesh Sharma, Jd. Counsel
pointed out that the Constitutional Amendment
which has sought to provide promotion
to the reserved category candidates has been
challenged before the Hon'ble Apex Court
and the matter is still pending

(7)

before the Apex Court. It is suggested that the matter may be adjourned sine die and may be revived by either party.

Accordingly, the RA is adjourned sine die and may be revived by either party.


(Kuldeep Singh)
M(J)


(V.K. Majotra)
M(A)